

Uttar Pradesh Shasan
Sansthagat Vitta, Kar Evam Nibandhan Anubhag-2

In pursuance of the provision of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of Government notification no. KA.NI.-2-1944/XI-9(01)/2008-U.P.Act-5-2008-Order-(146)-2018 dated October 04, 2018.

NOTIFICATION

No.-KA.NI.-2-1944/XI-9(01)/2008-U.P.Act-5-2008-Order-(146)-2018
Lucknow : Dated : October 04, 2018

WHEREAS the State Government is satisfied that it is expedient so to do in public interest.


NOW THEREFORE, in exercise of the powers under sub-section(4) of section 4 of the Uttar Pradesh Value Added Tax Act, 2008 (U.P. Act no.5 of 2008), the Governor is pleased to make, with effect from 05th October, 2018, the following amendment in Schedule-IV to the said Act:-

AMENDMENT

In the said Schedule, for entries at numbers 3 and 4(c), the following entries shall, columnwise be substituted, namely:-

| S no. | Name and description of goods | Point of Tax | Rate of Tax |
|-------|--|--------------|--|
| 1 | 2 | 3 | 4 |
| 3 | Petrol | M or I | 23.78% Or Rs.14.41 Per litre whichever is greater |
| 4(c) | Diesel oil as defined in the United Provinces Sales of Motor Spirit, Diesel Oil and Alcohol Taxation Act, 1939 in cases other than those described in serial nos. 4(a) and 4 (b) | M or I | 14.05% Or Rs.8.43 Per litre whichever is greater |

By Order,


(Mohd. Maroof)
Vishesh Sachiv